

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Emphasis of FTP

3036. SHRI MOHD. ALI KHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Foreign Trade Policy (FTP) lays continued emphasis on expanding India's share in global exports; and

(b) if so, the details in Eleventh Plan?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Yes Sir. in the Foreign Trade Policy, 2009-14, Government has set a target to achieve an export of US\$ 200 billion by March 2011 and doubling of India's share of exports of goods and services in the global exports, by 2014.

NOC for organic certification of forests

3037. SHRI ANIL MADHAV DAVE:

SHRI BALAVANT ALIASBAL APTE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether no objection certificate from the competent authority is required by the applicant before he applies for organic certification of Government forests;

(b) if so, who is the competent authority to give this NOC;

(c) if not, whether the entire system of forest certification is fraught with the risk of duplications; and

(d) the State-wise forest area under organic certification?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) Organic certification of Government forests does not take place. Organic certification of forest produce is carried out for exports. For this purpose, 'No Objection Certificate' (NOC) from State Forest Officer is required.

(d) State-wise area under organic certification of forest produce for the year 2009-10 is given below :-

States	Area in Hectare
1	2
Madhya Pradesh	2450361.00
Tamil Nadu	44137.45
Himachal Pradesh	632990.12

1	2
Maharashtra	40.00
Karnataka	70617.16
Orissa	80.94
Andhra Pradesh	2500.00
Uttar Pradesh	631.99
Rajasthan	147419.88
Chhattisgarh	16251.00
TOTAL AREA	3365029.54

(Source: APEDA)

FDI norms in tobacco companies

3038. SHRI RAJIV PRATAP RUDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that there is confusion among different arms of Government regarding the FDI norms in tobacco companies;

(b) what is the present status of FDI norms in the tobacco industry in the country; and

(c) whether Government would elaborate upon the steps taken to prevent clandestine account inflows in the guise of marketing services by subsidiaries or group of companies floated by global tobacco firms?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No, Sir.

(b) FDI is prohibited in the manufacture of Cigars, cheroots, cigarillos and cigarettes, of tobacco or of tobacco substitutes.

(c) Foreign Direct Investment, in various sectors, has to be made in accordance with the extant FDI policy, as contained in Circular 1 of 2010, issued by the Department of Industrial Policy and Promotion and the Reserve Bank of India's "Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000", as amended from time to time.

Any violation of FDI regulations is covered by the penal provisions of the Foreign Exchange Management Act (FEMA). The Reserve Bank of India administers the FEMA and the Directorate of Enforcement, under the Ministry of Finance, is the authority for the enforcement of FEMA.